

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 308**

IA-419/2024

**In**

**IB-184(ND)/2022**

**IN THE MATTER OF:**

M/s. Stressed Assets Stabilisation Fund .... Petitioner/Applicant

Vs.

M/s. Shree Basant Sen Sharma .... Respondent

**Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 08.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant : Mr. Akshat Bajpai, Ms. Ishanee Sharma, Mr. Shobhit Trehan Advs.

For Respondent : Mr. Gaurav H. Sethi, Mr. Abhinav Tyagi, Mr. Deeptanshu Chandra , Mr. Rahul Pawar, Advs.

For the RP : Mr. Akshay Goel, Mr. Harsh Jadon, Advs., Dinesh Chander Bajaj (RP)

**ORDER**

**IA-419/2024**

In compliance with the order dated 03.04.2024 and 24.04.2024, the Resolution Professional has filed the affidavit. He shall take steps to bring the same on record.

This matter was heard in part by the regular bench, list the matter before regular bench **on 06.06.2024.**

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**